

FORM A Public Announcement [Under Regulation 6 of the Insolvency Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016] <b>FOR THE ATTENTION OF THE CREDITORS OF INFO-DRIVE SOFTWARE LIMITED,</b>		
Sr. No.	RELEVANT PARTICULARS	
1	Name of the Corporate Debtor	INFO-DRIVE SOFTWARE LIMITED
2	Date of Incorporation of the Corporate Debtor	16 <sup>th</sup> March 1988
3	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies- Chennai, Tamilnadu.
4	Corporate Identity Number/Limited Liability Identification number of the Corporate Debtor	L36999TN1988PLC015475
5	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	Crown Court, 6 <sup>th</sup> Floor, Office No. 3, 128, Cathedral Road, Chennai 600086
6	Insolvency Commencement date in respect of Corporate Debtor	15 <sup>th</sup> October 2019
7	Estimated date of closure of insolvency resolution process	12 <sup>th</sup> April 2020 (180 days from the date of commencement of Corporate Insolvency Resolution Process)
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: NURANI SUBRAMANIAN SURYANARAYANAN Regn. No.: IBBI/IPA-002/IP-N00379 /2017-18/11122
9.	Address and email of the Interim Resolution Professional as registered with the Board	Flat V-II, Silver Palm Apartments, 340/1, Bajanai Koil Street, Padi, CHENNAI- 600050 Registered Email ID: suri_nar@hotmail.com
10.	Address and email to be used for correspondence with the Interim Resolution Professional, if different from those given at Sr. No. 9	Flat V-II, Silver Palm Apartments, 340/1, Bajanai Koil Street, Padi, CHENNAI- 600050 Contact email id: irpinfodrive@gmail.com
11	Last date for submission of Claims	30 <sup>th</sup> October 2019 Order received by mail on 16 <sup>th</sup> October 2019
12.	Class of Creditors, if any, under clause (b) of sub-section (6A) of section 21 ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representatives of Creditors in a class (Three Names for each class)	Not Applicable
14.	(a) Relevant Forms are available at	Weblink: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a>
	(b) Details of Authorized Representatives are available at	N.A



Notice is hereby given that the National Company Law Tribunal, Division Bench, Chennai, has ordered the commencement of a Corporate Insolvency Resolution process against INFO-DRIVE SOFTWARE LIMITED, vide its Order No. CP/1000/IB/2018 dated 15<sup>th</sup> October 2019.

The creditors of Info-Drive Software Limited, are hereby called upon to submit a proof of their claims on or before 30<sup>th</sup> October 2019 to the Interim Resolution Professional at the address mentioned against item 10.

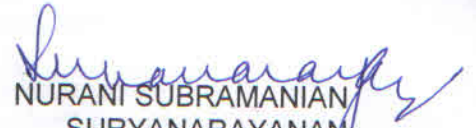
The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. (Not Applicable)

Claimants may download the relevant forms from the website of IBBI <http://www.ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



NURANI SUBRAMANIAN  
SURYANARAYANAN

Registered Insolvency Professional  
IBBI/PA-002/IP-N00379 /2017-18/11122

Date: 17<sup>th</sup> October 2019.  
Place: Chennai.

